

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 3340
TO BE ANSWERED ON 13TH MARCH, 2020**

**DRUGS AND MAGIC REMEDIES (OBJECTIONABLE ADVERTISEMENTS)
ACT, 1954**

3340. SHRI A.K.P. CHINRAJ:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether the Government is in the process of making amendment to the Drugs and Magic Remedies (Objectionable Advertisements) Act, 1954, if so, the details thereof;
- (b) whether the Government has also proposed a jail term of upto five years and a fine of upto Rs. 50 lakhs for advertising medicines for hair growth, fairness among others;
- (c) if so, the details thereof; and
- (d) the time by which the amendment process is likely to be completed and implemented?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (d): Yes. Draft Drugs and Magic Remedies (Objectionable Advertisements) (Amendment) Bill, 2020 has been formulated and uploaded on the website of Ministry of Health & Family Welfare on 03.02.2020.

As per the draft Bill, in case of first conviction for contravention of any provision, the imprisonment may extend to two years and fine upto ten lakh rupees and in case of subsequent conviction, the imprisonment may extend to five years and fine upto fifty lakh rupees.